

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 40**

**TO BE ANSWERED ON THE 11th DECEMBER, 2018 / AGRAHAYANA 20, 1940
(SAKA)**

REGISTRATION SYSTEM SOFTWARE

40. DR. UDIT RAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many registrars at local self-Government level/ District level and even at the State level do not have access to the statistical information regarding Cause of Death for the area under their jurisdictions from Civil Registration System Software (crsorgi.gov.in) for Birth and Death registration;

(b) if so, the details thereof;

(c) whether the Government has carried out any review of the works done by CRSORGI and if so, the details thereof;

(d) whether the Government has taken note of serious lapses on the part of CRSORGI and if so, the details thereof and the reaction of the Government thereto;

(e) the steps being taken by the Government for revamping the CRSORGI software to provide access to statistical data to the State and local Governments regarding Cause of Death; and

(f) the steps being taken by the Government to revamp the CRSORGI software for statistical publication of data, district-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a)&(b): Madam, the State Governments/UT Administration are responsible for implementation of the provisions of the Registration of Births and

Deaths (RBD) Act, 1969 and the rules framed by them. Chief Registrar, appointed by the State Government / UT Administration, being the executive authority of the State/UT under the provisions of RBD Act, 1969 is the custodian of the data in his respective State/UT. The State/UT Governments have prescribed processes and procedures in accordance with the rules for registration of births and deaths, compilation and maintenance of statistical information. The Chief Registrars and District Registrars in the States/UTs using Civil Registration Software (crsorgi.gov.in) have the access to the statistical information including cause of death for their respective jurisdiction.

(c) to (f): Performance of various divisions of Office of the Registrar General, India (ORGI) including CRS is reviewed periodically and several steps have been taken to achieve 100% registration of Births and Deaths.
